

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA/021/199/2019

Date of Order: 01.04.2019

Between:

1. Arria Siddhu,
S/o. Arria Ramulu,
Aged about 49 years,
Occ: Contingent Worker,
O/o GST Bhavan, L.B. Stadium Road,
Basheerbagh – 500 004
R/o. H.No.2-1-122/7 Ganesh Nagar Yellammobanda,
Near Abhyas School, Kukatpally,
Hyderabad, Telangana – 500072.

2. A. Balamani,
D/o. Pulagari Narasaiah,
Aged about 56 years,
Occ: Contingent Worker,
O/o GST Bhavan, L.B. Stadium Road,
Basheerbagh – 500 004
R/o. 1-29-54, Mahamathaji Nagar,
New Bowenpally, Secunderabad – 500 011.

...Applicant

And

1. Union of India rep. by
The Chief Commissioner,
Central GST & Customs,
Hyderabad Zone,
Basheerbagh, Hyderabad.

2. The Principal Commissioner of Central GST,
Hyderabad Commissionerate,
L.B. Stadium Road, Basheerbagh,
Hyderabad.

...Respondents

Counsel for the Applicant ... Mr. J. Sudheer

Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar ... ***Member (Admn.)***

ORAL ORDER
{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}

2. MA filed for joining together is allowed.
3. Heard Sri Pavan Kumar representing Mr. J. Sudheer, learned counsel for the applicants and Smt. K. Rajitha, learned Senior Standing Counsel appearing for the respondents.
4. The applicants are working as Contingent Casual Workers in the office of Chief Commissioner/ Assistant Commissioner of Central GST and Customs. They completed more than 15 years of service in the Department as Contingent Casual Workers in anticipation of regularization. Similarly situated employees approached this Tribunal by filing OA No.612/2011 before this Tribunal. The Tribunal allowed the O.A. and they were granted Temporary Status. Therefore, the applicants claim that they are fully eligible for grant of Temporary Status on completion of 240 days of service from the date of their initial engagement. They also state that they are covered by the order of the Hon'ble High Court of Judicature at Hyderabad in W.P. No.1208 of 2000 which was confirmed by the Hon'ble Supreme Court, wherein similarly situated employees were granted Temporary Status. The applicants submitted representations during the years 2014-2019. But there is no response from the respondents.
5. In the circumstances, we are of the view that this O.A. can be disposed of directing the respondents to dispose of the representations submitted by the

applicants and confer the same benefit which was conferred on the candidates mentioned in the Establishment Order (N.G.O) No.14/2019 dated 16.01.2019, within a period of eight weeks from the date of receipt of this order.

6. The O.A. is accordingly disposed of at the admission stage. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

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